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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 176-182 of 2017 with C.P. No. 43/241-242/NCLT/AHM/2017**

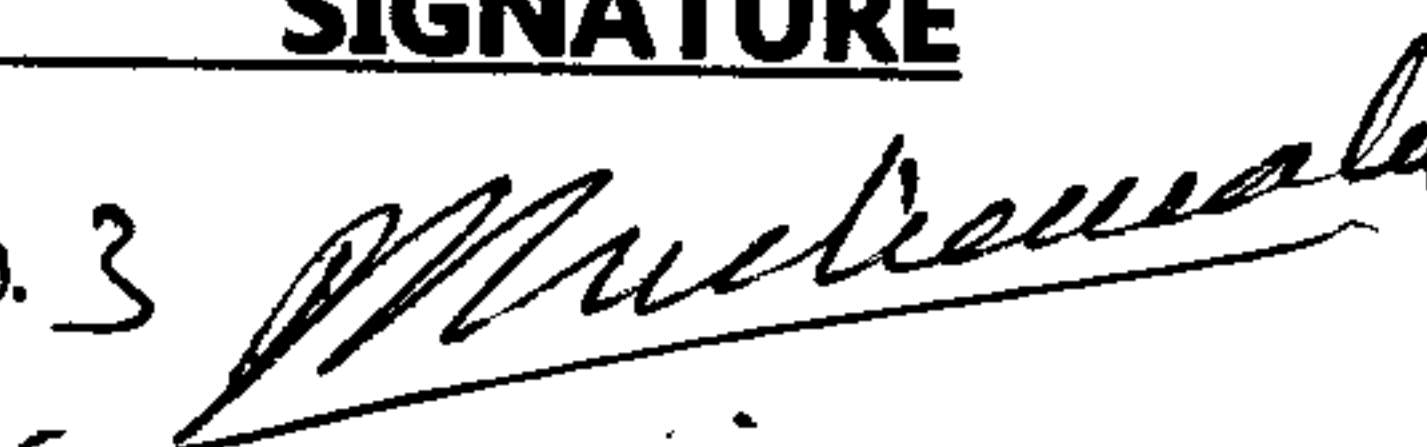
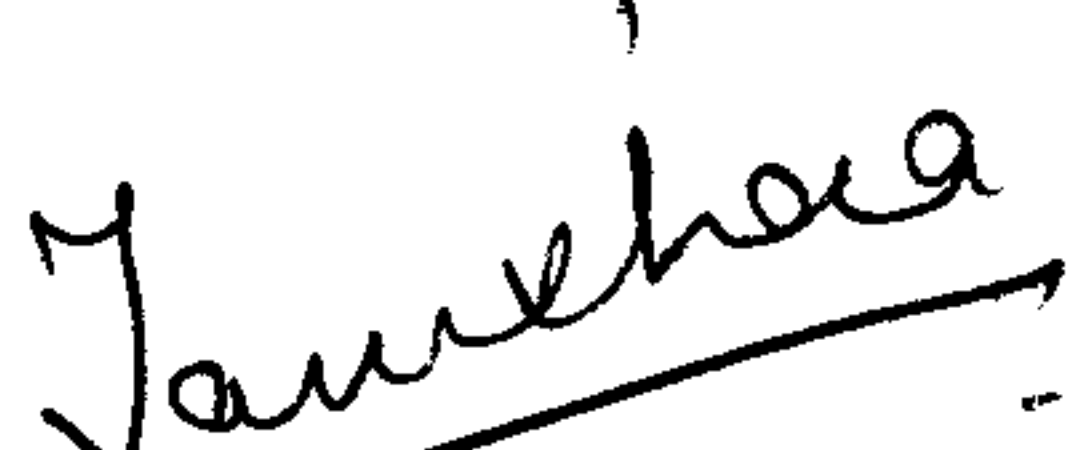
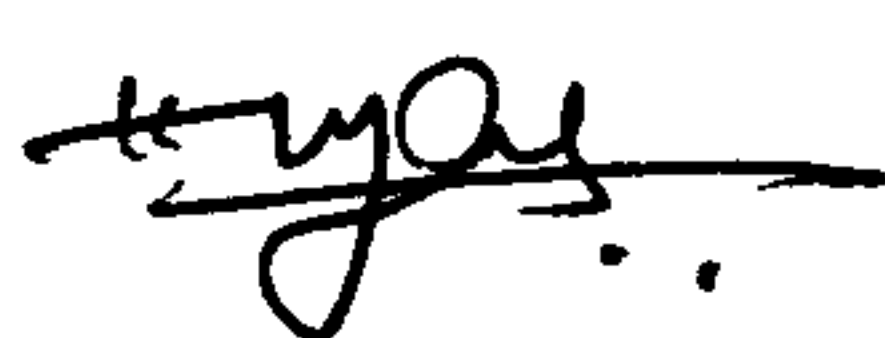
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Virendra R Gandhi Ors.  
V/s.  
Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S. GODIAWALA SHAMIK BHATT	ADVOCATE	RESPONDENT No. 3	
2.	Tanisha Khubchandani Krina Parekh	Adv. Adv.	Petitioner	
	For Arjun R. Sheth			
3.	KUNAL J. VYAS	Adv.	Respondent	

**ORDER**

Learned Advocate Ms. Tanisha Khubchandani with Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Ms. Trisha Baxi present for Respondent no. 3. Learned Advocate Mr. Kunal Vyas present for Respondent. Learned Advocate Mr. Shamik Bhatt present for Respondent. Purshis filed stating that parties are moving in the directions of settlement.

At request of both parties.

List the matter on 28.02.2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.